

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.598 of 2020

Md. Sabir Ahamad @ Sabir Ahamad	Petitioner
Versus			
Tara Parween	Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. Mukesh Bihari Lal, Adv.
For the O.P.	: None

The matter was taken up through Video Conferencing. Learned counsel for the petitioner had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: Four weeks' time is granted to the learned counsel for the petitioner for filing supplementary affidavit and removal of defects as pointed out by the office.

(Rajesh Kumar, J.)

Amar/-